

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 199 OF 1992

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

27.1.98

None present for the parties.

Advocates are observing strike in protest against the proposed abolition of the Central Administrative Tribunal.

May be listed for admission on 12.2.98. The interim order issued earlier shall continue till the next date.

[Signature]

ए. के. मिश्रा

A. K. MISRA

न्यायिक सदस्य

JUDL. MEMBER

12/2/98

Shri Kuldeep Mathur, Counsel for the applicant.
Shri Vineet Mathur, Counsel for the respondents.

The learned Counsel for the applicant submits that applicant has informed him that the Department has assured the applicant to settle his claim. Therefore, he does not want to press this O.A. The learned Counsel for applicant in view of the instructions received from his client wants to withdraw the application. Therefore, the O.A. is dismissed as having been withdrawn. Accordingly the interim order issued on 24.6.97 stands vacated.

The parties are left to bear their own costs.

[Signature]

ए. के. मिश्रा

A. K. MISRA

न्यायिक सदस्य

JUDL. MEMBER

Copy of order sent to pet by Regd. 30/1/98
Vlt 18-2-98
18/2/98